

**Form ECB**

(Application and Reporting of loan agreement details under Foreign Exchange Management Act, 1999)

1. All dates should be in the format YYYY/MM/DD (e.g., 2012/01/21 for January 21, 2012).
2. No item should be left blank. In case, any item is not applicable, write 'N.A.' against it.
3. If space is not sufficient for giving full details against any item, separate sheet(s) may be attached to the Form and serially numbered as Annex. Each such Annex should be certified by both the borrower and AD.
4. The borrower should give a brief description of his business activity (whether in manufacturing/ trade/ provide services etc.) for the AD's use.
5. Before forwarding the Form to the Reserve Bank of India, AD must ensure that the form is complete in all respects and scrutinise all the related original documents at its end. Incomplete Forms are liable to be rejected/returned by RBI to AD.
6. Following codes are for use in filling Part C of the Form:

<b>Box 1: Guarantee Status Code</b>		
<b>Sr.No.</b>	<b>Code</b>	<b>Description</b>
1	GG	Govt. of India guarantee
2	CG	Public Sector guarantee
3	PB	Public Sector Bank guarantee
4	FI	Financial Institution guarantee
5	MB	Multilateral/ Bilateral Institution guarantee
6	PG	Private Bank guarantee
7	PS	Private Sector guarantee
8	MS	Mortgage of assets/ security
9	OG	Other guarantee
10	NN	Not guaranteed

<b>Box II: Borrowing Purpose Code</b>		
<b>Sr.No</b>	<b>Code</b>	<b>Description</b>
1	IC	Import of capital goods
2	RL	Local sourcing of capital goods (Rupee expenditure)
3	SL	On-lending or sub-lending
4	RF	Refinancing of earlier ECB
5	NP	New Project
6	ME	Modernisation/Expansion of existing units
7	OI	Overseas investment in JV/ WOS
8	MF	Micro Finance activity
9	OT	Others (specify)
10	RR	Refinancing of rupee loans
11	RB	Redemption of FCCBs
12	IF	Infrastructure development
13	RC	Working capital/ general corporate purpose

7. To be submitted in duplicate by the borrower to designated Authorised Dealer (AD) for all categories and any amount of external commercial borrowing (ECB). After examining conformity with the extant ECB guidelines, the AD may provide requisite details in the Summary Sheet of the Form and forward one copy (within 7 days from the date of signing loan agreement between borrower and lender) for allotment of Loan Registration Number (LRN) to:

The Director  
Balance of Payments Statistics Division  
Department of Statistics and Information Management (DSIM)  
Reserve Bank of India  
C-8-9 Bandra-Kurla Complex  
Mumbai – 400 051

<b>Agreement Details (To be filled by borrowers of External Commercial Borrowings)</b>				
<i>ECB application</i>	Original		Revised	
<i>Form</i>	FCY ECB		INR ECB	
<b>In case of Revised</b>				
Loan Registration Number allotted				
<i>ECB under</i>	Approval Route		Automatic Route	
Whether requires clearance from any statutory authority? If yes, furnish the name of authority, clearance no. and date.				
Comments/ recommendation of AD bank:				

<b>Part A: Borrower details</b>				
Name and address of the Borrower (in BLOCK letters)      Registration Number given by the Registrar of Companies:  PAN Number of Company: Business Activity:    Contact Official's Name: Designation: Phone No. : Fax No. : E-mail ID : (No item should be left blank)	<b>Borrower Category (Tick one)</b>			
	Public Sector		Private Sector	
	<b>Detailed Category (Tick one)</b>			
	Corporate - Manufacturing			
	Corporate – Infrastructure			
	a) Transport			
	b) Energy			
	c) Water and Sanitation			
	d) Communication			
	e) Social and Commercial Infrastructure			
f) Exploration, Mining and Refinery				
g) Others				
Sub-Sector: _____				
Corporate –Service Sector -				
Others				
a) Units in SEZ;				
b) SIDBI;				
c) EXIM Bank;				
d) Micro-finance entities				
e) Others : _____				
<b>Bank</b>				
Financial Institution (other than NBFC)				
NBFC- IFC/AFC		Reg. No.		

	NBFC- MFI	Reg. No.						
	NBFC- Others	Reg. No.						
	Non-Government Organization (NGO)							
	Micro Finance Institution (MFI)							
	Others (Specify)							
<b>Part B: Lender details</b>								
Name and address of the lender/ lessor /foreign supplier (in BLOCK letters)  Country: E-mail ID :  (No item should be left blank)	<b>Lender Category</b> (Tick one)							
	Multilateral Financial Institution							
	Foreign Government (Bilateral Agency)							
	Export Credit Agency							
	Indian Commercial Bank branch abroad							
	Other Commercial Bank							
	Supplier of Equipment							
	Leasing Company							
	Foreign Collaborator / Foreign Equity Holder							
	International Capital Market							
	Regional Financial Institution							
	Government Owned Development Financial Institution							
	Private placement (RDBs)							
	Public Offer (RDBs)							
Others (Specify)								
Details of foreign equity holding of the lender in the borrower company: (a) Share in paid-up equity of the borrower (%)	(b) Amount of paid-up capital							
ECB-Liability: equity-ratio in case of borrowings above USD 5 million from foreign equity holder :								
<b>Part C: Loan Details</b>								
<b>Loan Agreement Date</b> (YYYY/MM/DD)			/			/		
<b>Effective Date of the Loan</b>			/			/		
<b>Last Date of Disbursement</b>			/			/		
<b>Maturity Date</b> (Last payment date)			/			/		
<b>Grace Period</b> (if in agreement)	Years			Months				
<b>Currency Name</b> 1. 2. 3.				<b>Currency Code</b> (SWIFT)				
<b>Amount</b> (in Foreign Currency) 1. 2.								

3.													
<b>Equivalent Amount</b> (in US Dollars) (as on date of this form)													
<b>Proposed Bifurcation of the amount</b> (in loan currency)		Foreign Currency Expenditure					Rupee Expenditure						
<b>Hedging details</b> (Tick one)		Currency Swap			Interest Rate Swap			Others		Unhedged			
<b>Hedging percentage (proposed)</b>		Financial Hedge			Natural Hedge			Total Hedge					
<b>In case options are provided in the loan agreement</b> (tick in the appropriate box)													
Call Option		___ per cent of Debt			Can be executed after date					/			
Put Option		___ per cent of Debt			Can be executed after date					/			
<b>Name and address of the Guarantor</b> (in Block letters) Contact Official's Name: Designation : Phone No.: Fax No.: E-mail id: Guarantee Status Code:													
<b>Nature and details of security, if any</b>													
End-use (% share if more than one end-use): (i) <b>Borrowing Purpose Code</b> _____ <b>Amount</b> _____ <b>Percentage</b> _____ (ii) <b>Borrowing Purpose Code</b> _____ <b>Amount</b> _____ <b>Percentage</b> _____ (iii) <b>Borrowing Purpose Code</b> _____ <b>Amount</b> _____ <b>Percentage</b> _____													
<b>Project Details (Name, Location and Cost):</b>													
<b>If import</b> , specify the Country of import (if more than one country, attach details as Annex):													
<b>Industry Code</b> (as per NIC-2008)													
<b>Type of ECB</b> (Tick in appropriate box)													
1. Buyers' Credit		2. Commercial Loan / Syndicated Loan (attach sheet for percentage distribution among lenders)											
3. Suppliers' Credit		4. Export Credit from Bilateral Sources											
5. Line of Credit		6. Securitized Instruments (Bonds, CP, FRN, etc.)											
7. Financial Lease		8. FCCB, FCEB, Non-Convertible Preference Shares, Optionally Convertible Preference Shares, Partially Convertible Preference Shares											
9. Refinancing of old ECBs LRN of the old ECB: Approval No. Date of Approval: Amount refinanced: Reason:													
10. Others (Specify)													

<b>Interest Payment Schedule</b>												
First Payment Date					/			/			No.of payments/year	
Fixed Rate												
Floating Rate	Base with currency			Margin			Cap Rate			Floor Rate		
<b>Drawdown Schedule</b>												
Tranche No.	Date* (YYYY-MM-DD)	Currency	Amount	If more than one instalment								
				Total No. of drawals	No. of drawals in a calendar year							
<p>* 1. In case of import of goods or services, date of import is to be furnished against date of drawdown.</p> <p>2. In case of financial lease, date of acquisition (import) of the goods is to be mentioned as date of drawdown.</p> <p>3. In case securitised instruments, date of issue has to be shown as date of drawdown.</p> <p>4. In case of more than one equal drawdown transactions are shown in a row, the first date of transaction should be mentioned.</p>												
<b>Principal Repayment Schedule</b>												
Date (YYYY-MM-DD)	Currency	Amount	If more than one instalment									
			Total No. of payments	No. of payments in a calendar year								
<b>Part D: Other Charges</b>												
Nature of charge	Expected Date of Payment	Currency	Amount	In case of multiple equal payments								
				No. of payments in a year	Total no. of payments							
Upfront fee												
Management fee												
Commitment fees												
Guarantee fees												
ECA charges												
Others												
Total												
Penal Interest for late payments		Fixed	% or Base:	Margin:								
Commitment Charges			% per annum of:	% of Undrawn Amount:								

<b>Part E: Details of ECB already availed</b> (not applicable for the first-time borrower)					
Year	Loan Reg. No. (LRN)	Currency	Amount of Loan		
			Principal (as per agreement)	Disbursed so far	Net outstanding (Principal)

We hereby certify that the particulars given above are true and correct to the best of our knowledge and belief and no material information has been withheld and/or misrepresented. Furthermore, the ECB is in compliance with the extant ECB guidelines and the ECB to be raised will be utilised for permitted purposes.

Place: \_\_\_\_\_

Date: \_\_\_\_\_

(Signature of the Authorised Official of the Company with stamp)

Name: \_\_\_\_\_ Designation: \_\_\_\_\_

Phone No. \_\_\_\_\_ Fax \_\_\_\_\_

E-mail \_\_\_\_\_

### Summary Sheet (SS) for Form ECB

We have scrutinized the related documents and confirm the following:

1	End-use (% share if more than one end-use)	(i)	Permissible under Automatic Route	Approved by Foreign Exchange Department, RBI under Approval Route
		(ii)		
		(iii)		
2	Average Maturity	Years		Months
3	Cost Factors (%)	Fixed Rate Loan	Floating Rate Loan	
			Margin (spread) over base	Base
		a) Interest Rate		
		b) All-in-cost		
4	In case of loan from 'Foreign Equity Holder', it is confirmed that ECB liability: Equity ratio (7:1) criteria is satisfied. Further, in case of working capital/ general corporate purpose/ repayment of rupee loans end-use, it is confirmed that equity holding of lender is at least 25 per cent (direct)/ 51 per cent (indirect) of the paid-up equity or the lender is a group company with common overseas parent.			
5	Borrower has given written undertaking to AD to the effect that it has been submitting ECB-2 Returns regularly to RBI in respect of past ECB/FCCB loans)			Yes / Not Applicable
6	Security provided, if any			
7	Other important facts relevant for the allotment of LRN			

Place: \_\_\_\_\_  
 \_\_\_\_\_  
 (Signature of Company Secretary/ Chartered Accountant with stamp)  
 Date: \_\_\_\_\_ Name: \_\_\_\_\_  
 Registration No.: \_\_\_\_\_

We certify that the borrower is our customer and the particulars given in this Form are true and correct to the best of our knowledge and belief. We have scrutinized the application and the original letter of offer from the lender/supplier and documents relating to proposed borrowing and found the same to be in order. This application complies with the extant ECB guidelines and we recommend it for allotment of Loan Registration Number (LRN) by RBI.

Place: \_\_\_\_\_  
 \_\_\_\_\_  
 (Signature of the Authorised Official with stamp)  
 Date: \_\_\_\_\_ Name: \_\_\_\_\_ Designation: \_\_\_\_\_  
 Name of the bank/ branch \_\_\_\_\_  
 AD Code (Part I and Part II): \_\_\_\_\_  
 Tel.No.: \_\_\_\_\_ Fax No. \_\_\_\_\_  
 e-mail: \_\_\_\_\_

**For RBI (DSIM) Use only**

RBI Team	Received on		Action Taken on			Loan Classification			
LRN (if allotted)									